

IN THE INCOME TAX APPELLATE TRIBUNAL  
[ DELHI BENCH "E" NEW DELHI ]

BEFORE SHRI G. S. PANNU, PRESIDENT  
**AND**  
SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER

आ.अ.सं./I.T.A No.6995/Del/2019  
निर्धारणवर्ष/Assessment Year: 2014-15

Ms. Mithilesh Jain, 0 - Ghanta Ghar, Sambhal [U.P.]	<u>बनाम</u> Vs.	Income Tax Officer, Sambhal.
<b>PAN : AEAPJ2111D</b>		
अपीलार्थी /Appellant		प्रत्यर्थी/Respondent

निर्धारितीकीओरसे /Assessee by :	None;
राजस्वकीओरसे /Revenue by :	Ms. Garima Sharma, Sr. D. R.;

सुनवाईकीतारीख/ Date of hearing :	06/06/2022
उद्घोषणाकीतारीख/Pronouncement on :	06/06/2022

आदेश / O R D E R

**PER C. N. PRASAD, J. M. :**

1. This appeal is filed by the assessee for assessment year 2014-15 against the order of the Id. CIT (Appeals), Moradabad, dated 18.06.2019.

2. At the time of hearing the assessee by letter dated 'NIL' filed on 2.06.2022 submitted that he has opted to settle the dispute involved in the impugned appeal under The Direct Tax Vivad Se Vishwas Scheme, 2020 and has already filed Form Nos. 1 and 2 under the Scheme and

also received order in Form No. 5 for full and final settlement of taxes under the said Act. Therefore, the appeal of the assessee may be allowed to be withdrawn.

3. The ld. DR also agreed with the above contentions.

4. On careful consideration of the fact it is found that Form No. 5 has been issued to the assessee by the Department on 12<sup>th</sup> November, 2021 under The Direct Tax Vivad Se Vishwas Act, 2020. Therefore, the appeal of the assessee is allowed as withdrawn and hence dismissed.

5. In the result, appeal of the assessee is dismissed.

Order pronounced in the open court on : 06/06/2022.

Sd/-  
( G. S. PANNU )  
PRESIDENT

Sd/-  
( C. N. PRASAD )  
JUDICIAL MEMBER

Dated : 06/06/2022.

\*MEHTA\*

Copy forwarded to :

1. Appellant;
2. Respondent;
3. CIT
4. CIT (Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT, New Delhi.

Date of dictation	06.06.2022
Date on which the typed draft is placed before the dictating member	06.06.2022

Date on which the typed draft is placed before the other member	06.06.2022
Date on which the approved draft comes to the Sr. PS/ PS	06.06.2022
Date on which the fair order is placed before the dictating member for pronouncement	06.06.2022
Date on which the fair order comes back to the Sr. PS/ PS	06.06.2022
Date on which the final order is uploaded on the website of ITA	06.06.2022
Date on which the file goes to the Bench Clerk	06.06.2022
Date on which the file goes to the Head Clerk	
The date on which the file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the order	